

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 198/88

DECIDED ON : 3.6.1993

Mohd. Naseem & Anr.

... Petitioner

Vs.

Union of India

... Respondents

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. B. N. DHOUDIYAL, MEMBER (A)

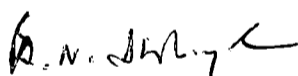
Shri M. R. Bhardwaj, Counsel for Petitioners


Shri P. P. Khurana, Counsel for Respondents

J U D G M E N T (ORAL)

Hon'ble Mr. Justice V. S. Malimath, Chairman :-

Shri Bhardwaj, learned counsel for the petitioners, submits that he would like to withdraw this petition as the relief claimed by the petitioners has since been granted. Accordingly, this O.A. is dismissed as withdrawn. No costs.


(B. N. Dhoundiyal)
Member (A)


(V. S. Malimath)
Chairman